

CC No. 276/2019 (Old CC No. 14/17)
RC No. 219 2014 (E) 0016
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat & Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC & substantive offences thereof

01.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma,
Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

**Ld. Counsel Sh. Atul Shankar Mathur for A-1 company
M/s SKS Ispat & Power Ltd.and A-2 Anil Gupta.**

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh.

**Ld. Counsels Sh. Neeraj Chaudhari and Sh. Atul Shankar Mathur
for A-5 Sudhir Kumar Sahay.**

Reader Sh. K.S. Rawat submits that Ld. Counsel Sh. Arvind Kumar Verma is representing A-4 Amrit Singh but due to some network problem he is not able to join the meeting.

Ld. Counsels Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat


01/07/2020
SHARAT K. VERMA
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

& Power Ltd. and A-2 Anil Gupta undertakes to file vakaltnama as and when normal functioning of the courts is resumed.

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta seeks some time to file written submissions.

Heard. Allowed.

Ld. Counsel Sh. Shishir Mathur has been requested to provide e-copy of the written submissions by the next date of hearing to the Reader of this Court on the official email of the court and also to the prosecution. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on 30.07.2020 for consideration/filing of written submissions on behalf of A-3 Deepak Gupta.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC 200)
(CBI) Court No. 608
Rouse Avenue Court
New Delhi
01-07-2020
Special Judge (PC 200) CBI
Rouse Avenue Court Complex
New Delhi

CC No. 289/2019 (Old CC No. 79/16)
RC No. 219 2014 E 0015; Branch : CBI/EO-I/New Delhi
CBI Vs. M/s. SKS Ispat & Power Ltd. & Ors.
U/s. 120-B/420/467/468/471/201 IPC &
Sec. 13 (2) r/w 13 (1) (d) P.C. Act, 1988

01.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma,
Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.
IO Dy. SP Sanjay Sehgal.
Sh. Atul Shankar Mathur Ld. Counsel for A-1 Company SKS Ispat & Power Ltd. and A-2 Anil Gupta.
Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.


BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Ld. Counsel Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar Singh.

Vakaltnama be filed for A-5.

Ld. Counsels Sh. Rahul Tyagi and Ms. Kanika Jain for A-7 and A-8.

Reader Sh. K.S. Rawat submits that Ld. Counsel Sh. Arvind Kumar Verma is representing A-4 Amrit Singh and A-6 Jagannath Panda but due to some network problem he is not able to join the meeting.

Ld. Counsels Sh. Atul Shankar Mathur for A-2 and Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar Singh undertake to file vakaltnama as and when normal functioning of the courts is resumed.

Ld. Sr. P.P. Sh. A.P. Singh submits that in compliance of order dated 11.02.2020 on the application u/s 91 Cr.PC moved on behalf of A-7 H.C. Gupta & A-8 K.S. Krohpha, certain additional documents were directed to be supplied to the accused persons. He accordingly submits that all the documents are ready and within next 15 days e-copy thereof shall be supplied to Ld. Counsels for the accused persons.

It has also been pointed out by Ld. Sr. P.P. that an application u/s 173 (8) Cr.PC was moved on behalf of A-1 M/s SKS Ispat Ltd. and arguments on the said application are to be further heard.

Ld. Counsel Sh. Atul Shankar Mathur A-1 M/s SKS Ispat Ltd. has been requested to provide e-copy of the said application to which he has assured that within next 7-10 days he will supply the same to prosecution.

Ld. Sr. P.P. Sh. A.P. Singh has also been asked to file e-copy of the reply to the application u/s 173 (8) Cr.PC, if any, so that arguments on the said application may be heard.

Case is now adjourned to 30.07.2020 for reply/arguments on


BHARAT PARIASHAR
Special Judge (P.O. & C.E.)
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

application u/s 173 (8) Cr.PC moved on behalf of A-1 M/s SKS Ispat Ltd.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
01.07.2020

CC No. 250/19 (Old CC No. 08/17)
RC No. 219 2015 (E) 0005
Branch : CBI/EO-I/New Delhi
CBI Vs. M/s Contisteel Ltd. & Ors.
U/s. 420 r/w Section 511 IPC

01.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma and
Ld. Senior PP Sh. A.P. Singh for CBI.
IO Inspector Jitender Sharma.

Ld. DLA Sh. Sanjay Kumar submits that further investigation in the matter is complete and that the Competent Authority has approved prosecution of three public servants beside prosecution of two private


BHARAT PARASHAR
Special Judge (PC ACT) CBI
Room No. 608, 6th Floor
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New Delhi

persons against whom charge sheet has already been filed.

Ld. DLA seeks three months' time stating that CBI is preparing a proposal to be sent to the Administrative Ministry i.e. MOC for their comments and after receiving the same, the proposal for grant of sanction for prosecution of accused public servants will be forwarded to DoPT.

Heard. Allowed.

Case is now adjourned for 29.10.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
07.07.2020

CC No. 299/2019 (Old CC No. CBI/33/2017)
RC No. 219 2014 (E) 0017
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat Ltd & Others
U/s 120-B r/w 420 IPC and also substantive offences thereof.

01.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma,
Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.
Ld. Counsel Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat & Power Ltd.
Ld. Counsel Sh. Shishir Mathur for A-2 Deepak Gupta.
Ld. Counsel Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi.
Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh.

Reader Sh. K.S. Rawat submits that Ld. Counsel Sh. Arvind Kumar Verma is representing A-4 Amrit Singh but due to some network problem he is not able to join the meeting.

Ld. Counsels Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat


ATUL SHANKAR MATHUR
Special Judge (PC Act) CBI
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& Power Ltd. and Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi. undertake to file vakaltnama as and when normal functioning of the courts is resumed.

undertakes to file vakaltnama as and when normal functioning of the courts is resumed.

Ld. Counsel Sh. Shishir Mathur for A-2 Deepak Gupta seeks some time to file written submissions.

Heard. Allowed.

Ld. Counsel Sh. Shishir Mathur has been requested to provide e-copy of the written submissions by the next date of hearing to the Reader of this Court on the official email of the court and also to the prosecution. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on 30.07.2020 for consideration/filing of written submissions on behalf of A-2 Deepak Gupta.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

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(Bharat Parashar)
Special Judge, (PC Act)
(CB) Court No. 608
Rouse Avenue Court
New Delhi
01/07/2020
Special Judge (PC Act) Court No. 608, 8th Floor, Rouse Avenue Court Complex, New Delhi